

IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.

FIR No.422/11

PS: Hari Nagar

State Vs. Chander Vibhash

U/s 302/304B/498A/201 IPC

17.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been returned to this court from the Filing Section as the trial of this case is pending in this court.

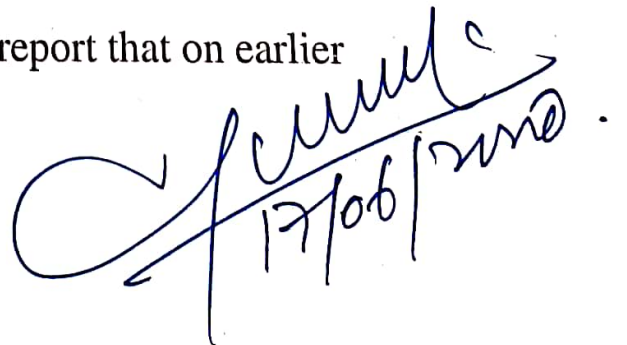
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Ms. Sonam Gupta, Ld. Counsel for the applicant/accused through video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail in view of the HPC guide lines dated 18.05.2020.

Report as prepared by SI Shrikrishna P.S. Hari Nagar has been received, whereby it is reported that as per record of SCRB Delhi, apart from the instant case, the applicant/accused Chander Vibhash has no previous criminal antecedents.

Conduct report regarding the applicant/accused has also been received from Dy. Superintendent Central Jail No.3, Tihar, New Delhi, whereby it is reported that the conduct of the accused Chander Vibhash is satisfactory/good. It is also mentioned in the said report that on earlier

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occasions also the applicant/accused was admitted on interim bail and the accused has always surrendered on time after interim bail.

Heard.

Ld.Counsel for the applicant/accused submits that the present case falls under the criteria/guidelines laid down by HPC of Hon'ble High Court of Delhi dated 18.05.2020. She further submits that the applicant/accused is not involved in any other case except the present one. She further submits that the present applicant/accused is in custody for about last 06 years.

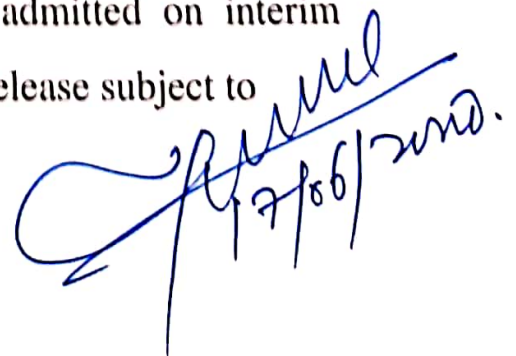
I have considered the above submissions and perused the record.

The present matter is at the stage of prosecution evidence. Perusal of file also shows that the applicant/accused was granted interim bail on earlier occasions.

As per the report of SI Shrikrishna the applicant/accused Chander Vibhash has no previous criminal antecedents. Further as per report of Dy. Superintendent Central Jail No.3, Tihar, New Delhi, the conduct of applicant/accused during custody is satisfactory/good.

Thus, the present interim bail application falls under the criteria/guidelines laid down by HPC of Hon'ble High Court of Delhi dated 18.05.2020 and accordingly, the applicant/accused deserves to be released on interim bail for a period of 45 days.

Accordingly, the applicant/accused is admitted on interim bail for a period of 45 days only from the date of his release subject to



furnishing personal bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of Trial Court/concerned MM/Duty MM.

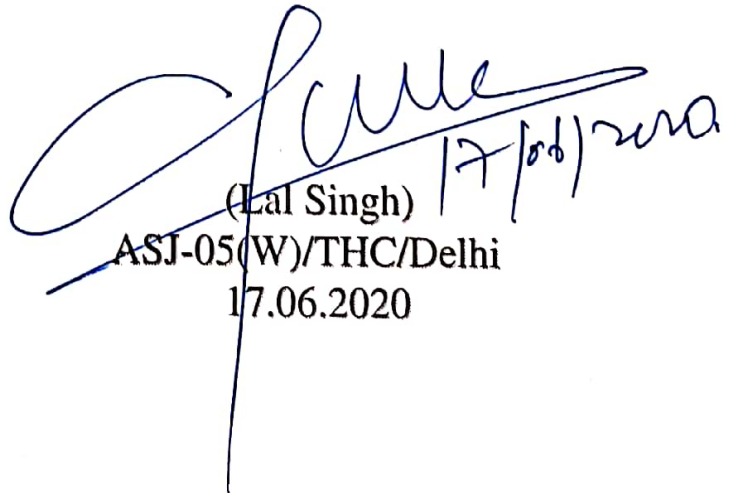
It is further directed that applicant/accused shall not make any attempt to influence the witnesses or temper the evidence during the period of interim bail and further he shall not change the address without prior intimation to the court.

It is further directed that applicant/accused shall not leave the country without prior permission of the court during the period of interim bail.

The applicant/accused shall surrender before the concerned jail superintendent on expiry of interim bail period of 45 days.

The copy of this order be sent to concerned jail superintendent.

Application u/s 439 Cr.P.C. is disposed of accordingly.

  
(Lal Singh) 17/06/2020  
ASJ-05(W)/THC/Delhi  
17.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.42/19**

**PS: Patel Nagar**

**State Vs. Deepak Kishore Rai**

**U/s 302/307 IPC**

17.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been sent to this court from the Filing Section as the trial of this case is pending in this court.


Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Prashant Yadav, Ld. Counsel for the applicant/accused through video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply to the above application received on behalf of SI Kamal Sharma.

Issue notice to concerned medical jail superintendent to file medical status report of applicant/accused, returnable for 24.06.2020.

Put up on 24.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.636/19**

**PS: Nihal Vihar**

**State Vs. Sahil @ Parshant**

**U/s 307/34 IPC & 25/27 Arms Act**

17.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been sent to this court from the Filing Section as the trial of this case is pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh.R.P. Singh, Ld. Counsel for the applicant/accused through video conferencing on Cisco Webex.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Issue notice to IO/SHO concerned to file reply as well as report regarding previous involvement of applicant/accused, returnable for 25.06.2020.

Notice be issued to concerned Jail Superintendent, Tihar, to file the report qua conduct of the applicant/accused as well as period of custody of applicant/accused, returnable for 25.06.2020.

Put up on 25.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.195/18**

**PS: Mianwali Nagar**

**State Vs. Pankaj @ Dinesh**

**U/s 307/34 IPC & Section 25/27/54/59 Arms Act**

17.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been returned to this court from the Filing Section as the trial of this case is pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. R.R. Jha, Ld. Reman Advocate from DLSA for the applicant/accused through video conferencing on Cisco Webex.

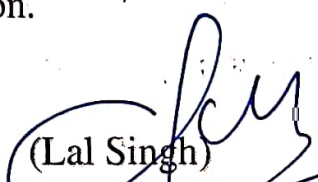
This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of bail.

The conduct report of applicant/accused has been received from the superintendent central jail No.10, Rohini and as per which the conduct of the applicant/accused is satisfactory.

However, previous involvement report of applicant/accused is not received.

Issue notice to IO/SHO concerned to file report regarding previous involvement of applicant/accused, returnable for 24.06.2020

Put up on 24.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.06.2020

**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.882/15  
PS: Nihal Vihar  
State Vs. Anil  
U/s 302/307/34 IPC**

17.06.2020

This bail application has been taken up today by this court as Ahlmad has submitted that this application has been returned to this court from the Filing Section as the trial of this case is pending in this court.

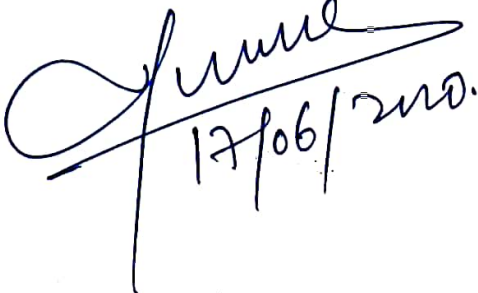
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
None for the applicant/accused.

This application u/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Medical report of applicant/accused received from Dy. Superintendent Central Jail No.04.

Perusal of file shows that on last date of hearing i.e. 09.06.2020 Ld. Counsel for the applicant/accused was present physically. Today, none appeared for the applicant/accused.

Call was made on the two mobile numbers of Ld. Counsel for the applicant/accused as mentioned on the application, from the mobile phone of Ahlmad of the court for several times since

  
17/06/2020

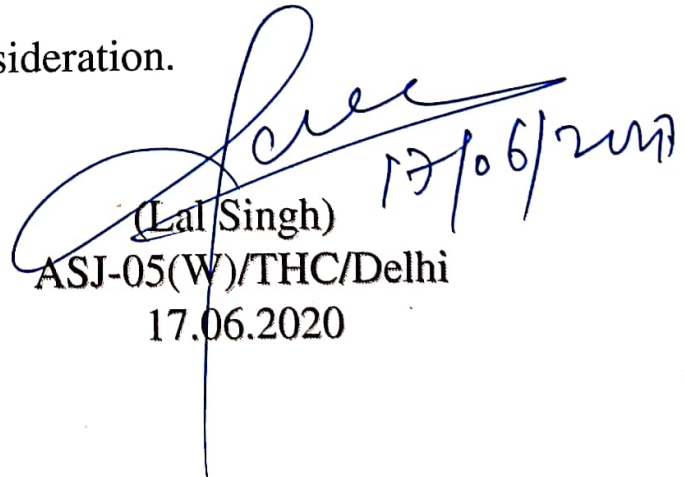
morning. However, Ld. Counsel for the applicant/accused has not picked the phone of Ahlmad despite of repeated calls.

Link was also sent on the email ID of Ld. Counsel for the applicant/accused so as to enable him to join the video conferencing for hearing of this matter but the counsel has not responded to the said link also. It is already 2:45 P.M.

Therefore, in view of the above facts & circumstances, the matter is adjourned for 24.06.2020.

**In the meanwhile, issue notice to IO/SHO concerned to file reply to the above application as well as report regarding previous involvement of applicant/accused if any, returnable for 24.06.2020.**

Put up on 24.06.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.06.2020



**IN THE COURT OF SH. LAL SINGH, LD.ASJ-05  
(WEST)/THC/DELHI.**

**FIR No.318/18**

**PS: Patel Nagar**

**State Vs. Lal Singh @ Randhir Singh**

**U/s 147/148/149/186/307/353/34 IPC**

17.06.2020

This application has been taken up today by this court as Ahlmad has submitted that this application has been received to this court from the Filing Section as the trial of this case is pending in this court.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through video conferencing on Cisco Webex.  
Sh. Neeraj Deora, Ld. Counsel for the applicant/accused through video conferencing on Cisco Webex.

This application has been filed on behalf of applicant/accused seeking permission to withdraw the bail application in FIR No.318/18 PS Patel Nagar.

At the very outset, Ld. Counsel for applicant/accused submits that main application is pending for 25.06.2020.

Therefore, the present application be also listed on 25.06.2020 alongwith main application.

Put up on 25.06.2020 for consideration.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
17.06.2020